

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Misc Application in Disposed of Cases No. 90/2025

IN

O.A. NO. -322 of 2022

IN THE MATTER OF

Ranjan Kumar Prasad

....APPLICANT

VERSUS

The State of Bihar &ors.

.... RESPONDENTS

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|---------------|-------------------|---|-----------------|
| 1 | | A copy of the report on behalf of Bihar State pollution Control Board. | |
| 2. | Annexure-1 | A copy of the Inspection Report dated 11.09.2025. | |



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**COMPLIANCE REPORT ON BEHALF OF MEMBER SECRETARY,
BIHAR STATE POLLUTION CONTROL BOARD.**

I, Neeraj Narayan, aged about 40 years, Son of Lal Narayan Sharma, Resident of C-41, Housing Colony, Kankarbagh, Near Tempo Stand, P.S.- Patrakar Nagar, Patna- 800020, do hereby solemnly affirm and State as follows:

1. That I am posted as Member Secretary, Bihar State Pollution Control Board, Patna and as such I am well aware of the facts and circumstances of the present matter. I am competent and duly authorized to swear the present affidavit.



Sl. No. 5059 Date 12/9/25

Neeraj Narayan
who is identified by Advocate. A.K. LAL
solemnly affirmed and declared contents of
his affidavit apart from this writing -
stamp, etc. etc. etc. 1/5 J & Sub. etc. etc.
to rule of 14 & 2 - 1885 (single file)

2. That the instant application has been registered on the basis of a letter petition filed by Mr. Ranjan Kumar, wherein it has been alleged that pollution is caused by M/S Ripuraj Agro Pvt. Ltd. in Village: -Amdoei, Distirct- Motihari. It has been further alleged that in the said village main source of income is agriculture and the village is known for its Litchi production, however due to pollution being caused by the aforesaid industry due to fly ash the people of the village are suffering from breathing problem and also loss of agriculture produces.

3. That the instant matter was heard on 13.12.2024 when the Hon'ble Tribunal in view of the averments made in the counter vide its order dated-13.12.2024, further directed to Bihar State Pollution Control Board to look into matter and verify the factual position regarding disposal of ash and hazardous waste in accordance with law and regarding encroachment upon and discharge of effluent in pond by the project proponent, conduct water balance/audit and take appropriate action by issuance of requisite directions regarding safe disposal of ash and hazardous waste, also removal of ash dumped in open places, removal of encroachment if any made by the project proponent on the pond and compliance with EC and CTE/CTOS conditions regarding



disposal of ash and reuse of treated water by the project proponent.

4. That in compliance with the order of the Hon'ble NGT dated- 13.12.2024 in M.A. No.139/2024 in O.A. No. 322/2022 and Board's letter no. P/Legal 01-179/2024/54, dated-17.01.2025, the unit was inspected on 09.04.2025 and based on the observation made by the inspecting team the State Board issued Following direction to the unit: -

- a. The unit shall install flow meter at the inlet and outlet of the ETP;
- b. The unit shall collect boiler ash from the open places in the Bagicha (Mango orchard) outside the premises and ensure its disposal in its own land and for land filling followed by soil compacting within 10 days;
- c. The unit shall not provide the boiler ash to any outside person till, it has scope of land filling in its own land being developed for warehouse having boundary wall. The boiler ash may only be provided to outsider on their request for land filling or its use as manure once there is no scope of land filling in the premises of project proponent.



5. That the unit was inspected on 11.09.2025 to verify the compliance of the direction issued by the State Board and the following was noticed: -

- (i) The unit has installed digital flow meter ~~at~~ inlet & outlet of ETP;
- (ii) Unit has collected the dumped boiler ash from the open places from the orchard situated outside the premises of the unit and disposed in own land for filling the low-lying area. The unit is keeping the boiler ash in in its own land;
- (iii) The unit is not providing boiler ash to any outside person/villagers. Unit have sufficient own land with boundary wall for disposal of boiler ash.

A copy of the inspection report dated 11.9.2025 with photographs is annexed and marked as Annexure-A.

6. That from findings of the inspection report it appears that the unit has complied with the directions issued and has installed flow meter at the inlet & outlet of the ETP. Further boiler ash is being stored in own land and is being used for land filling purpose.



7. That I have gone through the contents of the report and understood the same and the annexure is true copy of its original.

A.K.L.
Identify the Deponent's signature/L.S. who has signed in my presence

12/9/25
DEPONENT
(Neejay Narayan)

VERIFICATION

Verified at Patna on 12th day of Septemebr, 2025, that the averments made in the present affidavit are true and correct to the best of my knowledge and information derived from records of the matter and Annexures are true copy of the original, no part of it is false and nothing material has been concealed therefrom.

12/9/25
DEPONENT
(Neejay Narayan)



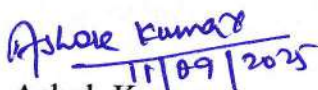
Inspection Report

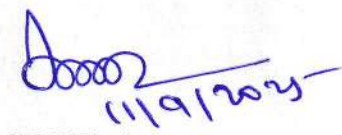
Inspection report of M/S Ripuraj Agro Pvt. Ltd., At & P.O- Amodei, P.S- Ramgadhwa, Raxaul, Dist- East Champaran in respect of the Order of the Hon'ble NGT in M.A. No. 139/2024 in O.A. No. 322/2022, dated 13.12.2024. Officials of the Board inspected on 10.09.2025 in presence of Sri Awdhesh Kumar, Plant Manager to verify the directions issued to the unit Vide Ref. No. 502, dated 17.04.2025 (Directions as per inspection dated: 09.04.2025). Compliance of directions are as below:-

| Sl. no. | Directions of the Board | Compliance status |
|---------|--|---|
| 1. | The unit shall install flow meter at the inlet and outlet of the ETP. | Unit has installed digital flow meter at inlet & outlet of ETP. (Photographs attached). - Annexure - I |
| 2. | The unit shall collect boiler ash from the open places in the Bagicha (Mango orchard) outside the premises and ensure its disposal in its own land and for land filling followed by soil compacting within 10 days. | Unit has collected the dumped boiler ash from the open places in the Bagicha (Mango orchard) outside the premises and disposed in own land for filling of low land followed by soil compaction. Photographs attached. - Annexure - II Presently unit is disposing the boiler ash in own land for filling low land followed by soil compaction. This land is being developed for the own proposed new plant. - Photographs attached. - Annexure - III |
| 3. | The unit shall not provide the boiler ash to any outside person till, it has scope of land filling in its own land being developed for warehouse having boundary wall. The boiler ash may only be provided to outsider on their request for land filling or its use as manure once there is no scope of land filling in the premises of project proponent. | Unit is not providing boiler ash to any outside person for filling of low land/other uses. Unit have sufficient own low land with boundary wall for disposal of boiler ash. - Photographs attached. - Annexure - III |

Unit has already submitted the compliance report of directions issued vide ref. no.- 502, dated: 17.04.2025 on 08.05.2025 to the Board HQ Patna. During site inspection above directions was found being complied.

Enclosure:- As above


Ashok Kumar
(ASO, Muzaffarpur)


S.N Thakur
(R.O., Muzaffarpur)



● Gps Camera

Amodei, Tirhut Division, Bihar
 WR28+RP2, Amodei, Bihar 845433, India
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 Note: Clicked by Gps Camera

Outlet of ETP
Flow meter.



● Gps Camera

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Inlet of ETP
Flow meter.

Ashok Kumar
11/09/2025

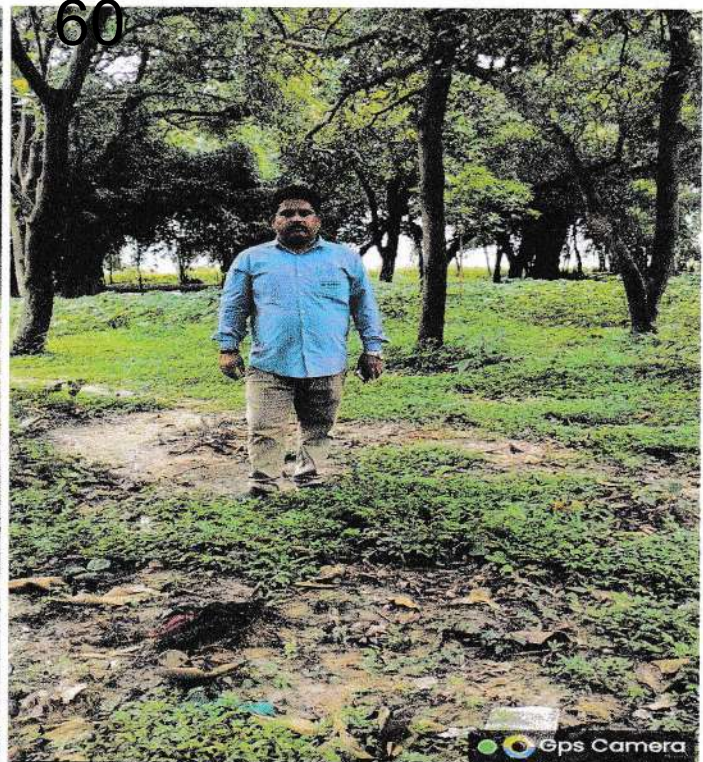
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Gps Camera

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Note: Clicked by Gps Camera

Google



Gps Camera

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Google



Gps Camera

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Google



Gps Camera

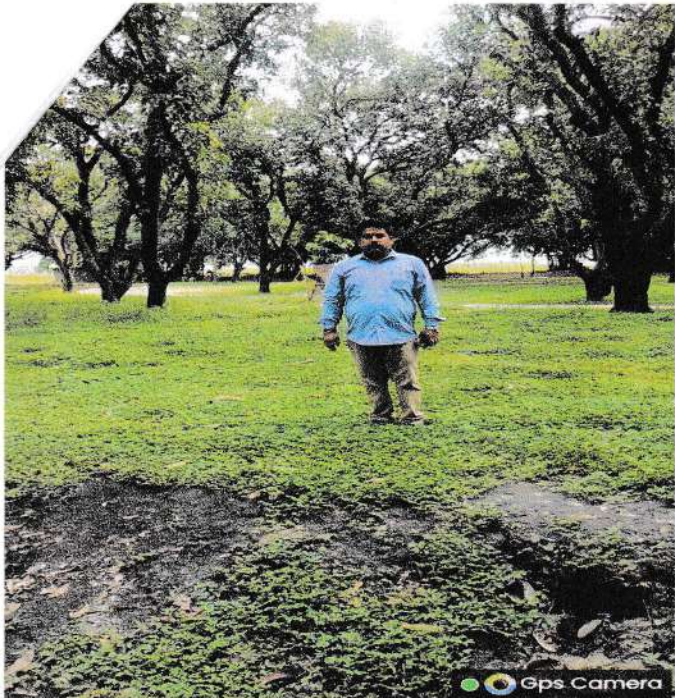
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Google

Boiler ash disposed from
mango orchard.

Ashok Kumar
11/09/2025

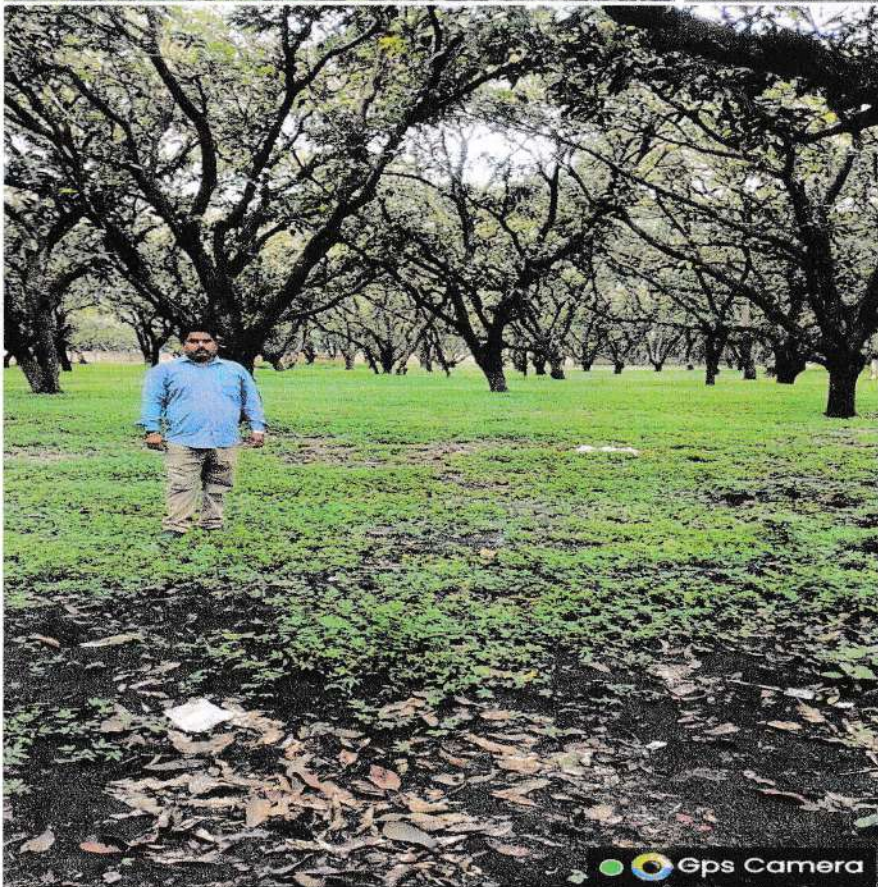
61



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10/09/2025, 11:51:02 am
Note: Clicked by Gps Camera



Amodei, Tirhut Division, Bihar
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Note: Clicked by Gps Camera

Ashok Kumar
11/09/2025

Boiler ash disposed from
mango orchard.